

**TRAI - ASEAN Training Programme on
“Capacity Building and Sharing of Best Practices in Policy,
Regulation and Development”
4-8 March, 2024**

Tentative agenda

4 March, 2024 (Monday) – Day 1		
Date	Time	Session topics
Session	1000 – 1100 hrs	Inaugural Session
	1100 – 1130 hrs	Group Photo & High Tea
SESSION 1	1130 - 1300 hrs	<p>Current Regulatory Regime in Telecom Sector and Challenges ahead <i>(An introductory review of regulatory regime and why regulation is necessary in a competitive market. To learn about the evolution of telecom regulatory framework in Asia/South Asia region vis-à-vis Europe and American continents)</i></p> <p><i>This session will broadly discuss the roles and functioning of a telecommunication Regulator. Some of the issues which may be covered in this session are:</i></p> <ul style="list-style-type: none"> ○ Liberalization and privatization ○ Role of a regulator in liberalized economy ○ World trend in setting up of communications regulators ○ Balancing the Policy making and Regulation ○ Global Licensing frameworks ○ Collaborative regulation by involving various sectoral regulators for overlapping issues. ○ Challenges posed by New Technologies.
	1300 – 1400 hrs	LUNCH BREAK
SESSION 2	1400 - 1530 hrs	<p>Issues related to Competition, Licensing and Regulation in Telecommunications. <i>(The session will address the concepts of markets and competition. Also to look at the need for ensuring level playing field when multiple players are in the service provisioning. Will discuss about main features of a licensing regime and its implementation process, how license conditions will deal with technological changes and innovation)</i></p> <p><u>Competition Issues:</u></p> <ul style="list-style-type: none"> ○ What is competition? Monopoly, Duopoly and Oligopoly ○ Market power and competition

		<p><u>Licensing Issues:</u></p> <ul style="list-style-type: none"> ○ General and service-based licenses ○ Unified licensing regime ○ The future of licensing regimes and move towards general authorization ○ Licensed markets and regulators
	1530 – 1600 hrs	Tea Break
SESSION 3	1600 – 1715 hrs	<p>Country Presentations of ASEAN Member States <i>(ASEAN Member countries will be requested to make presentations on the Telecom Regulatory Framework that exists in their respective countries. The presentations may include the following information which will be helpful for the participants)</i></p> <ul style="list-style-type: none"> ○ Country specific liberalization process ○ Roles and exclusive powers of telecom regulator in your country ○ Are there separate regulators for telecom, ICT and Broadcasting? <p>Presenters :</p> <p>Country – 1 Country -2 Country -3</p>
	1715 – 1730 hrs	Wrapping up
	1900 – 2100 hrs	WELCOME DINNER
5 March, 2024 (Tuesday) - Day 2		
SESSION 4	1000 – 1130 hrs	<p>Spectrum Allocation and harmonization for 5G and Beyond Networks <i>(To study the need for an efficient allocation of spectrum resources and monitoring of usage in order to avoid harmful interference. Some modern spectrum management and monitoring tools will be discussed at his session)</i></p> <ul style="list-style-type: none"> ● Overview of Spectrum Policy ● Spectrum Allocation and management ● International practice in auctioning of Spectrum ● Spectrum trading and Spectrum Sharing
	1130 – 1145 hrs	Tea/Coffee Break

SESSION 5	1145 – 1245	International Best Practices in Spectrum Valuation & Pricing <ul style="list-style-type: none"> • Criteria to determine the value of spectrum • Pricing methods • International best practices and Challenges
	1245 – 1300 hrs	QUIZ/Activity
	1300 – 1400 hrs	LUNCH BREAK
SESSION 6	1400 – 1530 hrs	Regulating Telecom Tariff in the Emerging Scenario <i>(Is regulation of tariff necessary or it should be kept at forbearance? Which tariff are to be regulated?)</i> <ul style="list-style-type: none"> ○ Transparency in Tariff offers issued by TSPs ○ Non-discriminatory Tariff and predatory pricing ○ Promotional Offers ○ Regulating international roaming tariff ○ Differential tariff ○ Issues related Zero Rating offers Accounting Separation <ul style="list-style-type: none"> ○ Why Account Separation? ○ Framework for Accounting separation ○ Reporting requirements of Service providers ○ Costing approaches to be adopted
	1530 – 1600 hrs	Tea/Coffee Break
SESSION 7	1600 – 1730 hrs	Bridging the Digital Divide: Indian Initiative <i>(To learn about government initiations and nationwide policies to promote connectivity in rural areas and bridge the gap between 'connected' and 'unconnected'. Also to discuss about the need for broadband penetration in rural areas and the bottlenecks in this initiatives)</i> <ul style="list-style-type: none"> • Proliferation of ICT in rural areas • Universal service and universal Access • Concept of USO Funding • National Broadband policies (Case studies eg. BharatNet etc) • A case study on Digital India in nation building
	1730 – 1800 hrs	Group Activity

6 March, 2024 (Wednesday) - Day 3		
SESSION 8	1000 – 1130 hrs	Transitioning to 5G and Beyond <ul style="list-style-type: none"> ○ Key aspects of 5G technology ○ Challenges in 5G Infrastructure deployment ○ Challenges in 5G Use cases deployment ○ Roles of Government and Regulators ○ Introduction to 6G
	1130 – 1200 hrs	Tea/Coffee Break
SESSION 9	1200 – 1330 Hrs	Competition Policy in the Digital Age <ul style="list-style-type: none"> • Multifaceted and dynamic competition in mobile telecommunications • Regulatory approach to rapid technological changes that impact infrastructure competition • Rules of competition and regulatory powers in the wider competitive landscape (including OTT Players)
	1330 – 1430 hrs	LUNCH BREAK
	1430 – 1700 hrs	Industrial Field Visit
7 March, 2024 (Thursday) - Day 4		
SESSION 10	1000 – 1130 hrs	Consumer Policy & Protection <i>(One of the primary responsibilities of the Regulator is to protect consumer interests in this highly competitive market. Consumers friendly initiatives taken by various regulatory organizations will be discussed)</i> <ul style="list-style-type: none"> ○ Creation of Consumer awareness & advocacy ○ Consumer grievances Redressal Mechanism ○ Consumer welfare regulation ○ MNP and UCC Regulations to empower consumer rights ○ Tools to assess consumer satisfaction and feedback
	1130 – 1200 hrs	Tea Break
SESSION 11	1200 – 1300 hrs	Need for Futuristic Digital Communication Policies and Regulations

		<p><i>(The recent time has seen exponential growth in technology and today IoT (Internet of Things), AI (Artificial Intelligence), M2M (Machine to Machine) communications etc have become a reality. Voluminous data is being generated whenever a user comes in contact with the digital ecosystem, which is inevitable in this Digital era. Since data is ubiquitous in the world today; the issue of protection of personal data of the users is a matter of deep concern for everyone. The need for Digital Communication policy will be discussed)</i></p> <ul style="list-style-type: none"> ○ Digital Infrastructure Policies and Regulation ○ AI & Big data ○ Issues related to data privacy and security ○ Creation of comprehensive data protection framework.
	1300 – 1400 hrs	LUNCH BREAK
SESSION 12	1400 – 1530 hrs	<p>Emerging Technologies and Cross Sectoral Regulatory Challenges</p> <p><i>(This session will discuss foreseeable technological advancements and related regulatory challenges. The imminent convergence of technologies of telecom, ICT and broadcasting will create a new regulatory environment and will converge the services also. The licensing framework needs adequate update to deal with this scenario. 5G, IoT, AI and M2M services will also bring in unique challenges)</i></p> <ul style="list-style-type: none"> ○ Convergence of technologies and services ○ Regulatory approach to convergence and changes required in licensing conditions ○ Regulatory Challenges in ICT and related Licensing issues ○ Cross sectoral regulation (Ex. E-commerce, Digital Financial Services etc)
	1530 – 1600 hrs	Tea Break
Session- 13	1600 – 1700 hrs	<p>Role and Importance of Regulatory Impact Analysis (RIA)</p> <p><i>(To understand RIA as a process that helps to improve the quality of a regulator’s decisions through the action of analyzing – questioning, understanding real-world impacts and exploring assumptions)</i></p> <ul style="list-style-type: none"> ○ Introduction to RIA and its elements ○ Process involved in Regulation making ○ Design of regulatory options, costs/benefits ○ Stakeholder consultation, feedback and regulatory response

	1715 – 1730 hrs	Quiz/Activity
8 March, 2024 (Friday) - Day 5		
SESSION 14	1000 – 1100 hrs	Net Neutrality Issues, Challenges and International Best Practices <i>(This session will discuss many issues related to Net Neutrality. The regulatory policy of major telecom regulators on Net Neutrality (such as FCC). Should the ISPs be regulating content/traffic over their network?)</i>
	1100 – 1115 hrs	Tea Break
SESSION 15	1115 – 1215	Use of Technology in Regulation <i>(What is Regtech (Regulatory Technology)? How it can be used to facilitate the delivery of regulatory requirements?)</i>
	1215 – 1300 hrs	The Way Forward This session will discuss the targets achieved so far in this capacity building programme. Also will discuss about further follow-up action involved to continue the capacity building initiatives. <i>Wrapping up/Feed Back/Distribution of Certificates and Felicitations</i>
	1300 – 1400 hrs	Lunch Break
HALF DAY CITY TOUR		